

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 234 OF 2018

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NOS. 41028 & 88367 OF 2018

(Applications for interim direction)

WITH

INTERLOCUTORY APPLICATION NO. 54938 OF 2018

(Application for filing additional documents)

WITH

INTERLOCUTORY APPLICATION NO. 133637 and 145079 OF 2018

(Application for Impleadment & Modification of Order dt. 31.8.2018)

WITH

INTERLOCUTORY APPLICATION NOS. 160959, 176335 and 181682 OF 2018

(Applications for Impleadment as party respondent)

AND

INTERLOCUTORY APPLICATION NO. 712 OF 2019

(Application for Modification of Order dt. 31.8.2018)

Shantanu Kumar & Ors.

... Petitioners

Versus

Union of India & Ors.

... Respondents

OFFICE REPORT

The Writ Petition alongwith applications above-mentioned except I.A. Nos. 176335, 181682 of 2018 and 712/2019 was listed before the Hon'ble Court on 13.11.2018 with Office Report dated 12.11.2018, when the Court was pleased to pass the following order:

“The C.B.I. shall submit a final report to this Court within a period of four weeks on all issues referred to it. They shall also keep the Case Diary ready in Court for perusal, if necessary, on the next date of hearing.

List on 13.12.2018.”

Pursuant to above Order, it is submitted that a certified copy of Order dated 13.11.2018 was sent to The Director, CBI for information and compliance.

It is further submitted that Mr. Arvind Kumar Sharma, Advocate has on 11.12.2018 filed Status Report on behalf of CBI in sealed covers (three copies).

It is further submitted that Ms. Pallavi Pratap, Advocate has on 01.11.2018 filed Vakalatnama/appearance and an I.A. for Impleadment as Party Respondent on behalf of Applicant— Mr. Ashok John. The said application has been registered as I.A. Nos. 160959 of 2018 and stands included in the Paper Books.

It is next submitted that Ms. Pallavi Pratap, Advocate has on 13.12.2018 filed Vakalatnama/appearance and an I.A. for Impleadment as Party Respondent on behalf of Applicants— Mr. Rohit Kharb & Ors. The said application has been registered as I.A. No. 181682 of 2018 and stands included in the Paper Books.

Ms. Pallavi Pratap, Advocate has also on 02.1.2019 filed an I.A. for Modification of Court's Order dated 31.8.2018 on behalf of Applicants— Mr. Rohit Kharb & Ors. The said application has been registered as I.A. Nos. 712 of 2019 and same stands included in the Paper Books.

It is further submitted that Mr. Arjun Singh Bhati, Advocate has on 05.12.2018 filed Vakalatnama/appearance and an I.A. for Impleadment as Party Respondent on behalf of Applicants— Mr. Sandeep Kumar etc. The said application has been registered as I.A. Nos. 176335 of 2018 and stands included in the Paper Books.

The Writ Petition alongwith applications above-mentioned was lastly listed before the Hon'ble Court on 10.1.2019 with Office Report dated 09.1.2019, when the Court was pleased to pass the following order:

“At the request of Mr. Prashant Bhushan, learned counsel appearing for the petitioners, list the matter on 17.1.2019.”

It is lastly submitted that all the three Status Reports in Sealed Envelopes on behalf of CBI are being circulated at the residential offices of the Hon'ble Judges on 16.01.2019 through Special Messenger.

The Writ Petition alongwith applications above-mentioned is listed before the Hon'ble Court with this Office Report for orders.

Dated this the 16th day of January, 2019.

Sd/-
Assistant Registrar